



Regional Office Ph. 02932-231616
Rajasthan State Pollution Control Board

SA-6, Mandia Road Industrial Area, Pali-306401, Rajasthan
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E-mail

No.: RPCB / RO Pali/ L-110/ 1148 - 1150

Dated : 10/09/2020

Humble The National Green Tribunal
Principal Bench, New Delhi

Subject: Submission of affidavit cum compliance report regarding direction dated
31.07.2019, passed by Hon'ble NGT in the matter of OA No. 486/2019, Yashoda
Vaishnav V/S State of Rajasthan and Others.

Respected Sir,

Apropos above, affidavit cum compliance report regarding direction dated
31.07.2019, passed by Hon'ble NGT in the matter of OA No. 486/2019, Yashoda Vaishnav
V/S State of Rajasthan and Others is submitted for kind perusal and further needful.

Regards,

Encl. : As above.

Yours Sincerely

(R.K. Bora)
Regional Officer
RPCB, Pali

OIC

Copy to :

1. Group incharge Mines, RPCB, Jaipur
2. Legal Cell, RPCB, Jaipur

Regional Officer
RPCB, Pali

OIC

2020.09.10 18:59

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 486/2019

Yashoda Vaishnav Sarpanch Gram Panchayat Nadol

Applicant

Versus

State of Rajasthan & Others

Respondent

**COMPLIANCE REPORT OF THE HON'BLE TRIBUNAL ORDER
DATED 31.07.2019, ON BEHALF OF RAJASTHAN STATE
POLLUTION CONTROL BOARD.**

I, R. K. Bora S/o late Shri Badri Gopal Bora, aged 57 years, at present working as Regional Officer, Rajasthan State Pollution Control Board, Pali (Raj.) do, hereby submits the compliance report as follows:-

- 1) That the Hon'ble Tribunal by order dated 31.07.2019 directed inter-alia as follows:-

"Let the District Magistrate, Pali and Rajasthan State Pollution Control Board (RSPCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at ngt.filing@gmail.com. The State PCB will be the nodal agency for coordination and compliance."


(आर.के. बोरा)
क्षेत्रीय अधिकारी
रा.रा.प्र.नि.म., पाली

- 2) That in compliance to the direction passed by this Hon'ble Tribunal, the State Board makes following submissions:-

- i. It is submitted that the grievance in said petition before the Hon'ble Tribunal is basically related with proposed mining in Chhitra Magri village, District Pali, Rajasthan at the historical mountain by using the blasting technique etc.
- ii. That for the compliance of orders passed by this Hon'ble Tribunal, the State Board vide letters dated 07.01.2020 directed the District

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magistrate, Pali, Rajasthan State Pollution Control Board, Pali and Mining Engineer, Sojat City, district Pali to provide the action taken report, so that the same can be submitted before this Hon'ble Tribunal.

- 3) That in reply to State Board letter dated 07/01/2020, the Mining Engineer, Sojat City vide letter dated 21.01.2020 submitted factual position about allotment of mining leases at Khasra no. 4718 & 4719 of Nadol/Narlai area. In the said letter the Mining Engineer, Sojat City has intimated the provisions of Rajasthan Minor Mineral Concessional Rule 2017 regarding allotment of mining leases, procedure adopted for allotment of mining leases at Khasra no. 4718 & 4719 of Nadol/Narlai area, present status of mining leases in said area and findings of site inspection conducted by mining department on dated 14/01/2020. The photo copy of Mining Engineer letter dated 21/01/2020 along with factual report is annexed herewith and marked as **Annexure-R/1 (Collectively)**.
- 4) That as per the factual report provided by Mining Engineer, total 05 mines are allotted at Khasra no. 4718 & 4719 of Nadol/Narlai area and at present 03 mines are in operation. Further, it has been mentioned in the report that the mining in these mines is done using wire saw without any blasting. The operational mines have also obtained Consent to Operate from the State Board. The Status of validity of consent to operate is as under;

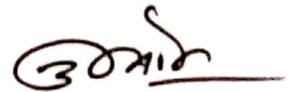

(आर.के. बोड़ा)
क्षेत्रीय अधिकारी
रा.रा.प्र.नि.न., पाली

Sr No.	Name of Mining Lease	Date of validity of CTO
1	M/s Nathu Ram S/o Sh Mangilal Plot No. 6 Near Village Nadol Tehsil Desuri District Pali	31/01/2024
2	M/s Star Light Stone Plot No. 7 Near Village Nadol Tehsil Desuri District Pali	30/11/2023
3	M/s Surya Marketing Plot No. 8 Near Village Nadol Tehsil Desuri District Pali	30/11/2023

The photo copy of Consent letters dated 07.01.2019 and 16.04.2019 is annexed herewith and marked as **Annexure-R/2 (Collectively)**.

- 5) That the District Magistrate, Pali submitted the compliance report of the Hon'ble Tribunal order on 03.09.2020, copy of the said compliance report was also forwarded to RSPCB through email.

- 6) That in the light of submissions made herein above, it is requested that the compliance report may kindly be taken on record and the original application may kindly disposed of with respect to the State Board.



(R. K. Bora)

Regional Officer, RSPCB,
Pali

4

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 486/2019

Yashoda Vaishnav Sarpanch Gram Panchayat Nadol

Applicant

Versus

State of Rajasthan & Others

Respondent

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(R. K. Bora)
Regional Officer, RSPCB,
Pali

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राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू विज्ञान विभाग, सोजत सिटी

क्रमांक : खज/सोजत/अप्र/2019-20/1612

दिनांक 21.01.2020

श्रीमान

श्रीमान राधेशय राचित महोदय

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल

जयपुर।

J.E.C.K.
5/26-1-2020

5518
26-1-2020

विषय :- Compliance of Honble NGT order dated 31.07.2019 in OA no 489/2019 Yashoda Vaishnav Sarpanch, Gram Panchayat Nadol V/s State of rajasthan & ors

प्रसंग :- आपका पत्रांक 616 दिनांक 07.01.2020 के सन्दर्भ में।

महोदय जी

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के सम्बन्ध में निवेदन है कि धितडा गगरी नाडोल के खानपट्टटो की Honble NGT order dated 31.07.2019 के सम्बन्ध में तथ्यात्मक प्रतिवेदन इस पत्र के साथ संलग्न कर आवश्यक एवं अंतिम कार्यवाही हेतु प्रेषित है।

संलग्न:- उपरोक्तानुसार

भवदीय

(रामरख मेघवाल)

खनि अभियन्ता

सोजत सिटी

दिनांक.....

सम/

प्रतिलिपि:- निम्न को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. श्रीमान जिला कलेक्टर पाली।
2. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल पाली को अपने स्तर से आवश्यक कार्यवाही कराये।

— s.l. —

(रामरख मेघवाल)

खनि अभियन्ता

सोजत सिटी

(आर.के. बहोली)
क्षेत्रीय अधिकारी
रा.रा.प्र.नि.म. पाली

कार्यालय खनि अभियन्ता, खान एवं भू विज्ञान विभाग, सोजत सिटी

राजस्थान सरकार

—: तथ्यात्मक प्रतिवेदन :-

राजस्थान अप्रधान खनिज विभाग विभागवली 2017 दिनांक 28.02.2017 को अधिसूचित की गई राज्य सरकार द्वारा खननपट्टों के आवंटन में पारदर्शिता रखने एवं राजस्व आय को ध्यान में रखते हुए एमएमसीआर 2017 के नियम 12 एवं 13 के तहत ई-निर्णयों के तहत खननपट्टे आवंटन किये जाने का प्रावधान रखा है। जिसके तहत सरकार भूमि पर खनन पट्टा आवंटन हेतु विभाग द्वारा डेलिनिवेशन कर आवंटन कर ई-ऑक्शन कर ई-ऑक्शन से किये जाने के प्रावधान होने से विभागीय भू-वैज्ञानिक जेम्पुर द्वारा दिनांक 11.04.2016 को क्षेत्र नाडोल/नारलमई क्षेत्र के खसरा संख्या 4718/4719 जो कि खसरा जमाबन्दी के अनुसार दोनों खसरे गैर-मुमकिन मंगरी होने से डेलिनिवेशन कर क्षेत्रफल 3 हेक्टर के 5 ब्लॉक बनये। निकटग्राम नाडोल में वर्तमान में खनिज मैसनेरीस्टोन/ग्रेनाइट के 13 खननपट्टे प्रभावी हैं। साथ ही राजस्व विभाग के हल्का पट्टा भी खनिज कार्यक्षेत्र द्वारा दिनांक 3.09.2015 को मौका निरीक्षण किया गया। जिसके अनुसार प्रस्तावित क्षेत्र में आबादी लगभग 1.5 कि.मी पर स्थित है। स्थल से नदी लगभग 250 मीटर की दूरी है। नाले की दूरी लगभग 200 मीटर है व पक्का सरता उक्त स्थल लगभग 1-1.25 कि.मी पर है। कच्चा सरता लगभग 200 मीटर पर स्थित है। स्थल से तलाब लगभग 100 मीटर पर है। स्थल से महादेव जो का मंदिर लगभग 800 मीटर दूरी पर है एवं मायाजी का मंदिर 250 मीटर दूरी पर स्थित है।

राजस्थान अप्रधान खनिज विभागवली 2017 के नियम 28(XVI) के तहत किसी भी सार्वजनिक स्थान से 45 मीटर पर नियमानुसार खननपट्टा आवंटन करने एवं खननकार्य करने का नियमों में प्रावधान दिया गया है। उक्त क्षेत्र संयुक्त निरीक्षण रिपोर्ट के अनुसार 45 मीटर में प्रस्तावित क्षेत्र के आसपास सार्वजनिक स्थान नहीं है।

वर्तमान राजस्व खनि अभियन्ता मय खनि कार्यक्षेत्र द्वारा दिनांक 3.08.2017 को मौका निरीक्षण किया गया जिसके अनुसार उक्त क्षेत्र फल्टी होने से इसमें खनिज ग्रेनाइट ज्वालक होने की संभावना है। क्षेत्र के आस-पास आबादी नहीं है साथ ही आसपास में खनिज भी स्थित है व कोई विजली लाईन नहीं है। इस प्रकार आवंटन प्रक्रिया में किसी प्रकार की बाधा होने के कारण डेलिनिवेशन किया गया। तत्पश्चात् तहसील देसूरी में निकटग्राम नाडोल एवं नारलमई में कुल 7 प्लॉट्स ग्राम नाडोल के खसरा संख्या 4718, 4719 जो कि राजस्व रिकार्ड के अनुसार शिवराय चक में गुमाया दर्ज है। जिसमें खनिज मैसनेरीस्टोन के डेलिनिवेशन कर निर्देशात्मक द्वारा दिनांक 1.09.2017 को ई-निर्णयों में शामिल की गई।

आम जनता नाडोल खनि अभियन्ता 1. राजसमुन्दर 2. राजसमुन्दर 3. नारायणसिंह 4. मदनलाल 5. शिवराय 6. अमरसिंह 7. हेलसाम 8. हिन्दुसाम द्वारा खनिज अभियन्ता, सोजत व जिला कलेक्टर पाली को प्रतिवादीयता बना कर माननीय स्थिति न्यायाधीश देसूरी में सी.एम 49/2017 व सी.ओ 33/2017 दायर की गई। माननीय न्यायालय देसूरी के द्वारा पारित आदेश दिनांक 7.11.2017 के अनुसार प्रार्थना द्वारा प्रस्तुत प्राथना पर विरुद्ध अप्रार्थना अन्तर्गत आदेश 39 नियम 1 व 2 संपठित धारा 151 सी.पी.सी अस्वीकार कर खनिज किया गया।

माननीय न्यायालय देसूरी के द्वारा पारित आदेश दिनांक 7.11.2017 के विरुद्ध माननीय अपर बिहला न्यायालय बाली में अपील सी.ए.ओ 8/2017 दिनांक 16.11.2017 को दायर की गई।

माननीय न्यायालय देसूरी के द्वारा पारित आदेश दिनांक 7.11.2017 के विरुद्ध आम जनता नाडोल द्वारा माननीय अपर जिला न्यायाधीश बाली में केम देसूरी द्वारा स्थिति अपील प्र.स 8/2017 के आदेश दिनांक 10.12.2018 के अनुसार मं माननीय न्यायालय द्वारा आदेश दिनांक 07.11.2017 को अपारत कर पुनःसुनवाई हेतु प्रतिप्रेषण करने पर न्यायालय द्वारा पुनः सुनवाई की गई। जिसके पश्चात् माननीय न्यायालय देसूरी के द्वारा पारित आदेश दिनांक 06.02.2018 से प्रार्थना द्वारा प्रस्तुत प्राथना पर विरुद्ध अप्रार्थना अन्तर्गत आदेश 39 नियम 1 व 2 संपठित धारा 151 सी.पी.सी अस्वीकार कर खनिज किया गया।



(आर.के. बोझा)
क्षेत्रीय अधिकारी
रा.रा.प्र.वि.म., पाली

उपनिज प्रेनार्डट के डेरिनियेशन कर निदेशालय द्वारा दिनांक 1.09.2017 को ई-नितामी विज्ञापि जारी की गई। जिसके विरुद्ध उच्चतम गौलीदाता के कम में निदेशालय से पार 1 जरीशे ईमेल से दिनांक 23.05.2018 को ई-ऑरेशन होकर विरुद्ध शीट प्राप्त हुई, जिस का विवरण निम्नानुसार है -

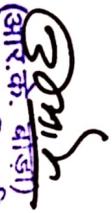
क्र. सं.	उपनपट्टी / स्लॉट संख्या	खानज	धन कल (रिव टयर में)	नजदगान / लक्षी / पाली	भारक्षित नारी	भारक्षित नारी के विरुद्ध पाल उच्चतम सारि	उच्चतम गौलीदाता का नाम एवं पता	पत्रा पत्र जारी रिनोक	पत्रांतरण त्कीरुति रिनोक	सारि स्वीयर्ग की रिनोक	नपार न की रिनोक	फरुटर रिनोक	उपनपट्टी की अरुति	कमरेरु (रिनोक)	जारी रवना का रिनोक	उपन रिनोक का रिनोक	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15			
1	स्लॉट संख्या 5/2018	प्रेनार्डट	3	नाडोल / देरुसी / पाली	9900000	13825000	एलकेपी स्टीम इरिडिया निवासी 1.21/2. इरयनहली गा. करंयेशन बेंक के सामने, लोप गेट के पास, जोगनी हैरली अनकत तावुकु, हैरली	22.06.18	-	-	-	07.02.19	07.02.19	-	16.04.2019 से 31.12.2019 तक 220000	149	6222
2	स्लॉट संख्या 6/2018	प्रेनार्डट	3	नाडोल / देरुसी / पाली	9000000	14325000	श्री नारयण दावरी पुत्र श्री नर्मजाल निवासी करली भाल नन्दिर के पास, नालापर रोड, मलारत नडकीत नडरसना रिनोक: नारौर	22.06.18	30.11.18	02.01.19	07.02.19	07.02.19	07.02.2019 से 30.06.19 तक 50 बरु	7612019 से 31.12.2019 तक 220000	97	4957	
3	स्लॉट संख्या 7/2018	देनार्डट	3	नाडोल / देरुसी / पाली	9000000	13035000	भारस स्वार लार्डट स्टीम निवासी- स्लॉट संख्या 319, रिनोक इण्डस्ट्रीक एरिया, एरथम कंस, अरुसोड रिनोक निरोली	20.06.18	30.11.18	21.12.18	26.12.18	27.12.18	27.12.2018 से 31.12.2018 तक 50 बरु	7612019 से 31.11.23 तक 200000	130	5092	
4	स्लॉट संख्या 8/2018	प्रेनार्डट	3	नाडोल / देरुसी / पाली	9000000	10480000	कंनरु सुयं नार्केरिंग सोल प्रोड्युसटर श्रीनरु अरु कर पारि श्री सुंरुड रिनोक पला- 20, शंखाराली नार, अरुन पडरिंक रकुल के पास, गीकअर्ड 14 नं, जयपुर	20.06.18	30.11.18	21.12.18	26.12.18	27.12.18	27.12.2018 से 31.12.2018 तक 50 बरु	7612019 से 31.11.23 तक 200000	130	5092	
5	स्लॉट संख्या 9/2018	प्रेनार्डट	1	नाडोल / देरुसी / पाली	3000000	4505000	श्री एन्डशेखर मेवाडा पुत्र श्री एगन जाल शंखार निवासी रिनोक का जार, जारणसर रिनोक पाली	14.06.2018	अरुकरि रिनोक 22.06.19								
				योग	39000000	56165000											

इस प्रकार उक्त 5 स्लॉट से सारकारी विरुद्ध रारीश 39 लाख के विरुद्ध उच्चतम विरुद्ध रारीश 5.61 करोड प्राप्त हुई। उक्त खननपट्टी से सारसर प्राप्त होता है तथा स्थानीय व्यक्तियों को सजागर रनी प्राप्त होता है।

(आर.के. बाजू) (आर.के. बाजू) क्षेत्रीय अधिकारी रा.स.प्र.नि.म.पाली

कार्यालय तकनिकी कर्मचारी द्वारा दिनांक 14/01/2020 को निकटगाम नाजोल (दिवरा मणरी) तहसील देसूरी जिला पाली स्थित खनपट्टों का मांका निरीक्षण किया गया। जिसके अनुसार विन्डुयार विवरण निम्नानुसार है -

1. उक्त क्षेत्र में 5 खनपट्टों हेतु विभाग द्वारा जतिभियमान वि.धा. निराकारी इं-ऑनरन दिनांक 01/09/2017 को किया गया। जिसमें 3 खनपट्टा संख्या 6/2018, 7/2018, 8/2018 सीक्यूर्ड होकर प्रभावी है व संख 2 में पर्यावरण क्लीरेंस हेतु अभावदन किया गया।
2. प्रभावी खनपट्टा संख्या 6/2018, 7/2018, 8/2018 में वर्तमान में खननकार्य चालू थाया गया।
3. मांके पर खनपट्टा संख्या 7/2018 व 8/2018 के प्रतिनिधि श्री राधिका सिंह पुत्र शहीद श्री कलजि सिंह निवासी टिटनवाड तहसील उदयपुरवाट्टी जिला कुन्डुन उपस्थित मिले। श्री सिंह से पत्र के साथ अलगन शिकायत के सन्दर्भ में पुछताछ ली गई, तो उन्होंने बताया की खनपट्टा जब प्रभावी हुआ, उस दौरान कुछ गांव वालों द्वारा अपमान की गई थी। उस दौरान स्थानीय प्रशासन को मदद से समझाईश की गई, उसके परवाह किसी प्रकार की शिकायत नहीं की गई है व अन्य विन्डु निम्नानुसार है :-
(i) मांके पर उपस्थित श्री खनपट्टे से खननकार्य वनी प्रणाली के बारे में पुछने पर उन्होंने बताया की खनपट्टे में खनन कार्य wiresaw से किया जाता है, Blasting के बारे में पुछने पर उन्होंने बताया की खनपट्टा प्रभाव में आने के परवाह किसी प्रकार की Blasting पट्टेधारी द्वारा नहीं की गई है।
(ii) मांके पर खनन पट्टों के सीमा समझ दूटे हुए पत्तों गये, पट्टेधारी से पत्रके व निर्धारित साईज के बनाने हेतु पाबन्द किया गया।
(iii) मांके पर खनपट्टा क्षेत्र में काम करने वाले भजनदेश से उभरी संत में किसी जगहरी जीव-जन्तु के बारे में पुछने पर उन्होंने बताया की उनको इस क्षेत्र में कोई जगहरी जीव-जन्तु चिला, चाय सिगार, जगहरी सूजर, भालू एवं अन्येक नहीं पाये जाते है।
4. मांके पर खनपट्टा संख्या 6/2018 के प्रतिनिधि श्री योगेश्वर पुत्र श्री जगदीश प्रसाद निवासी विरवाड तहसील परवातसर उपस्थित मिले व पाये गये विन्डु निम्नानुसार है -
(i) मांके पर Blasting के समया में पुछने पर उन्होंने बताया की उनके द्वारा किसी प्रकार की Blasting नहीं की जाती, रकूली Blasting करने पर Granite खनन में Cracks develop हो जाते है इसलिए खननकार्य wiresaw ही मदद से ही किया जाता है।
5. जगहरी खनपट्टों के आसपास कोई आवादी/अर्धजातिक स्थल नहीं है।
6. मन्दिर लगभग 1 से 1.5 कि मी दूरी पर स्थित है।
7. मांके पर उपस्थित पट्टेधारी/प्रतिनिधि को Blasting ना करने हेतु पाबन्द किया गया।
गारो बरमुशिले सादर प्रेषित है।


(आर.क. वाड्डा)
क्षेत्रीय अधिकारी
रा.रा.प्र.नि.म.पाली

शानि अभियन्ता
सोजत रिस्टी

2020.09.10 19:07



Regional Office Pali
Rajasthan State Pollution Control Board
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616



Registered

File No F(Mines)/Pali(Desuri)/1817(1)/2018-2019/255-258

Order No 2019-2020/Pali/4064

Date: 16/04/2019

Unit Id : 97,889

M/s Nathu Ram s/o Sh Mangilal

Plot no. - 06, at near village - Nadol, Desuri, Pali (raj.), Nadol

Tehsil : Desuri District : Pali

E-Mail : omprakashchouhan83@yahoo.com

Sub: Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for your **Minor Mineral Mine** at near Village-Nadol, Tehsil-Desuri, District- Pali (M.L.No-Plot no-06.).

Ref: (i) Your applications dated 19/02/2019
(ii) Received on 19/02/2019

Sir,

In view of the details submitted vide your above referred applications/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of M/s. Nathu Ram s/o Sh Mangilal, a Mine of **Minor Mineral** having M.L.No.- Plot no-06. in an area measuring **3.0000 Hectares** at/near Village-Nadol, Tehsil-Desuri, District-Pali.
- 2 That this consent is valid for a period from **16/04/2019** to **31/01/2024**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 GRANITE	200000.0000 TPA

Signature valid

Digitally signed by
A.K. BODIA
DN: cn=A.K. BODIA, o=16
16.03.2019 15:30

(आर.के. बोड़ा)
क्षेत्रीय अधिकारी
रा.रा.प्र.नि.म., पाली

2020.09.10 19:08



Regional Office Pali

Rajasthan State Pollution Control Board
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616

Registered

File No F(Mines)/Pali(Desuri)/1817(1)/2018-2019/255-258

Order No 2019-2020/Pali/4064

Date: 16/04/2019

Unit Id : 97,889

- 4 That you shall achieve following standards in ambient air in mine area / mining activities.

Pollutant	Standards for Ambient Air	Standards for mining activity
SPM	500 $\mu\text{g}/\text{M}^3$	SPM = 600 $\mu\text{g}/\text{M}^3$ (To be measured between 3 to 10 meters from mining activity)
SO ₂	120 $\mu\text{g}/\text{M}^3$	
NO _x	120 $\mu\text{g}/\text{M}^3$	
CO	5000 $\mu\text{g}/\text{M}^3$	

- 5 That the Mining unit shall maintain zero discharge status of waste water from the premises. No trade effluent shall be discharged inside/outside mine premises.
- 6 That your mining will not intersect the Ground Water Table during the consent period and the permission from the Central Ground Water Authority shall be obtained for intersection of Ground Water Table/ abstraction of ground water, if any and submit a copy of the same to the Board.
- 7 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-Plot no-06.** and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.

8

- I. That suitable air pollution control arrangements will be installed to control fugitive air emissions generated from the process or handling of raw materials.
- II. That no trade effluent will be generated from the process. The domestic effluent, if any shall be treated through Septic tank/ Soak pit.
- III. That the lessee shall submit new approved mining plan before expiry of submitted mining plan/Scheme.
- IV. That the mining shall be carried out as per submitted approved mining plan/scheme.

Signature valid

Digital signed
Atul Khandia
Date: 2019-04-16
16:33:50 +5:30

2020.09.10 19:08



Regional Office Pali
Rajasthan State Pollution Control Board
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616

Registered

File No F(Mines)/Pali(Desuri)/1817(1)/2018-2019/255-258

Order No 2019-2020/Pali/4064

Date: 16/04/2019

Unit Id : 97,889

9 That the project proponent/lessee shall also strictly comply following specific conditions:-

I. That this consent is issued to the unit on the basis of documents submitted by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.

II. That this consent is valid subject to the fulfillment of the other entire statutory requirement in other laws/acts/rules as applicable & all orders, directions, guidelines and standards laid down by the board from time to time shall be complied with.

III. That this consent "does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument of force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent".

IV. That the project proponent shall obtain Environmental Clearance and/or Wildlife Clearance from the Standing Committee of the NBWL, if and as may be required under the Environmental Protection Act, 1986 or the Wildlife (Protection) Act, 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.

V. That this Consent is granted for the production capacity up to Mineral Granite 200000.0 (MTPA) Metric Ton Per Annum.

VI. That the lessee shall not increase the production beyond the consented Production capacity.

VII. That the lessee shall apply for renewal of this consent at least 120 days in advance prior to expiry date of this consent letter else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) (Amendment) Rules 2016.

VIII. That the lessee shall have to comply with the Guidelines for Abatement of pollution from mining operations issued by the Board vide letter no F.14(38) policy/RPCB/ Plg./ 2786-2817 dated 15.07.2011. The guidelines are available on website of the board (www.rpcb.nic.in).

IX. That the lessee shall comply with the standards, with respect to


(जानके बोड़ा)
क्षेत्रीय अधिकारी
रा.रा.प.नि.म., पाली

Signature valid
Digitally signed by
AM. SHARMA
Date: 2020.09.10
16:33:30 +05:30

2020.09.10 19:08



Regional Office Pali
Rajasthan State Pollution Control Board
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616

Registered

File No F(Mines)/Pali(Desuri)/1817(1)/2018-2019/255-258

Order No 2019-2020/Pali/4064

Date: 16/04/2019

Unit Id : 97,889

National Ambient air Quality, as prescribed vide MOEF notification No. GSR 826 (E) dated 16th November, 2009.

X. That the lessee shall comply with the MOEF notification S.O. 2731(E) dated 09th September, 2013 and amendments thereafter.

XI. That the lessee shall develop plantation as per specified norms in at least 33% of the lease area to maintain ambient air quality around the lease area.

XII. That the lessee shall submit point wise compliance of this consent order at the time of commissioning of the project or as per schedules mentioned in the guidelines for Mining Industry by State Board.

XIII. That the lessee shall comply all the conditions as imposed in Environmental Clearance letter issued from District Level Environmental Impact Assessment Authority, Rajasthan vide letter No./DEIAA/Pali/Sectt/Project/Cat. (B2)/EC/18-19/425-436 dated 30.11.2018

XIV. That, the lessee shall obtain separate consent to establish for any additions/changes/alteration/expansion.

XV. That in compliance with NGT order dated 15/07/2015 in the matter of M.A. No. 680 of 2015 Original Application No. 123/2014 you are directed to remain aware about each decision/ order/ judgments in this regard and comply the same.

XVI. That this consent is issued without physical verification of the mine area, and on the basis of the copies of valid lease agreement by Mining Department, and Environmental Clearance letter issued from District Level Environmental Impact Assessment Authority, Rajasthan vide letter No./DEIAA/Pali/Sectt /Project/Cat.(B2)/EC/18-19/425-436 dated 30.11.2018 affidavit and other relevant documents submitted by the lessee. And if on verification any violation is observed this consent shall be revoked /refused without any notice and legal action shall be initiated accordingly.

XVII. That this consent is subject to any order or direction from any Court of the competent jurisdiction.

XVIII. That top soil shall be stacked separately and used for plantation &

Signature valid
Digitally signed by
AN. S. J. S. J.
DN: cn=AN. S. J. S. J.,
o=AN. S. J. S. J.,
c=IN

2020.09.10 19:09



Regional Office Pali

Rajasthan State Pollution Control Board
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616

Registered

File No F(Mines)/Pali(Desuri)/1817(1)/2018-2019/255-258

Order No 2019-2020/Pali/4064

Date: 16/04/2019

Unit Id : 97,889

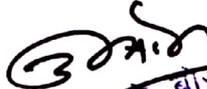
agriculture.

XIX. That no natural watercourse and/or water resources are obstructed due to any mining operation. Adequate measures shall be taken for protection of the older-streams, if any, emanating / passing through the mining area during the course of mining operation.

XX. That this Consent is liable to be revoked, if any complaint regarding Air, Water and Noise pollution is received and found correct after verification and in case Unit fails to comply with the Guideline & Specific Conditions laid down by the State Board.

XXI. That the lessee shall submit Six monthly compliance report of Environmental Clearance.

- 10 That the project proponent/lessee shall comply all the conditions/decision/ order/ judgments as per notified in ESZ(Eco Sensitive Zone), if any.
- 11 That all other general conditions enclosed as Annexure shall be strictly complied with.
- 12 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Acts.
- 13 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 14 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that should be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.


(आर.क. बाईडा)
क्षेत्रीय अधिकारी
रा.रा.प्र.नि.म.,पाली

Digital Signature
Date: 2019.04.16
16:32:50

2020.09.10 19:09



Regional Office Pali
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SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616

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File No F(Mines)/Pali(Desuri)/1817(1)/2018-2019/255-258

Order No 2019-2020/Pali/4064

Date: 16/04/2019

Unit Id : 97,889

Encl: As Above

Yours Sincerely

Regional Officer

Copy To:-

- 1 The ME, Department of Mines and Geology, Sirohi/Sojat (Distt. Pali)/Beawar (Distt. Ajmer).- To inform that validity of this consent is subject to clearance from Forest, Wild Life and concerned department w.r.t. Catchment Area of any Water Body, if needed. You are requested to kindly get the lease examined for above clearances and/or any matter decided by the court of law and intimate accordingly for revocation of this consent, if needed.
- 2 Deputy Conservator of Forest, Forest Department, Pali / Sirohi - With request to kindly get the lease area examined for applicability of the provisions of different Acts / Rules related with Forest and Wild Life. In case, clearance is required then intimate accordingly for revocation of this consent..
- 3 Master File .

Signature valid

Digitally signed by
AMIT SHARMA
Date: 2019.04.16
10:08:31

Regional Officer

2020.09.10 19:09



Regional Office Pali
Rajasthan State Pollution Control Board
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616



Registered

File No F(Mines)/Pali(Desuri)/1816()/2018-2019/2146-2147

Order No 2018-2019/Pali/3949

Date: 07/01/2019

Unit Id : 97,208

M/s Star light stone

Plot no. - 7, at near village Nadol, Tehsil - Desuri, Dist. - Pali, Nadol

Tehsil : Desuri District : Pali

E-Mail : starlight.exports@gmail.com

Sub: Grant of Consent to Operate under section 25(26) of Water (Prevention & Control of Pollution) Act, 1974 for your **Minor Mineral** Mine at near Village-Nadol, Tehsil-Desuri, District- Pali (M.L.No-Plot No. - 7).

Ref: (i) Your application dated 28/12/2018

(ii) Received at R.O 28/12/2018

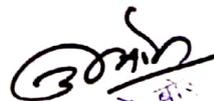
Sir,

In view of the details submitted vide your above referred application documents, the **Consent to Operate** under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted for carrying mining activities. This consent is to the following stipulations:-

- 1 That this consent is being granted in favour of M/s. **Star light stone**, a Mine of **Minor Mineral** having M.L.No.-Plot No. - 7 in an area measuring 3.0000 Hectares at/near Village-Nadol, Tehsil-Desuri, District-Pali.
- 2 That this consent is valid for a period from 28/12/2018 to 30/11/2023
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 GRANITE	200000.0000 TPA

- 4 That you shall maintain the condition of zero waste water discharge from your mining unit.
- 5 That your mining will not intersect the Ground Water Table during the consent period and the permission from the Central Ground Water Authority shall be obtained for intersection of Ground Water Table/ abstraction of ground water, if any. You shall submit a copy of the same to the Board.


(आर.के. बोस)
क्षेत्रीय अधिकारी
रा.रा.प्र.नि.म., पाली

2020.09.10 19:10



Regional Office Pali
Rajasthan State Pollution Control Board
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616

Registered

File No F(Mines)/Pali(Desuri)/18160/2018-2019/2146-2147

Order No 2018-2019/Pali/3949

Date: 07/01/2019

Unit Id : 97,208

- 6
- I. That suitable air pollution control arrangements will be installed to control fugitive air emissions generated from the process or handling of raw materials.
 - II. That no trade effluent will be generated from the process. The domestic effluent, if any shall be treated through Septic tank/ Soak pit.
 - III. That the lessee shall submit new approved mining plan before expiry of submitted mining plan/Scheme.
 - IV. That the mining shall be carried out as per submitted approved mining plan/scheme.

Signature valid

Digitally signed by
ANIL SHARMA
DN: cn=ANIL SHARMA,
o=ANIL SHARMA, ou=ANIL SHARMA,
c=IN

2020.09.10 19:10



Regional Office Pali

Rajasthan State Pollution Control Board
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616

Registered

File No F(Mines)/Pali(Desuri)/1816()/2018-2019/2146-2147

Order No 2018-2019/Pali/3949

Date: 07/01/2019

Unit Id : 97,208

7 That the project proponent/lessee shall also strictly comply following specific conditions:-

I. That this consent is issued to the unit on the basis of documents submitted by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.

II. That this consent is valid subject to the fulfilment of the other entire statutory requirement in other laws/acts/rules as applicable & all orders, directions, guidelines and standards laid down by the board from time to time shall be complied with.

III. That this consent "does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument of force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent".

IV. That the project proponent shall obtain Environmental Clearance and/or Wildlife Clearance from the Standing Committee of the NBWL, if and as may be required under the Environmental Protection Act, 1986 or the Wildlife (Protection) Act, 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.

V. That this Consent is granted for the production capacity up to Granite 200000 TPA, Matric Ton Per Annum.

VI. That the lessee shall not increase the production beyond the consented Production capacity.

VII. That the lessee shall apply for renewal of this consent at least 120 days in advance prior to expiry date of this consent letter else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) (Amendment) Rules 2016.

VIII. That the lessee shall have to comply with the Guidelines for Abatement of pollution from mining operations issued by the Board vide letter no F.14(38) policy/RPCB/ Plg./ 2786-2817 dated 15.07.2011. The guidelines are available on website of the board (www.rpcb.nic.in).

IX. That the lessee shall comply with the standards, with respect to National Ambient air Quality, as prescribed vide MOEF notification No. GSR 826 (E) dated 16th November, 2009.

X. That the lessee shall comply with the MOEF notification S.O. 2731(E) dated 09th September, 2013 and amendments thereafter.

XI. That the lessee shall develop plantation as per specified norms in at least 33% of the lease area to maintain ambient air quality around the lease area.

XII. That the lessee shall submit point wise compliance of this consent order at the time of commissioning of the project or as per schedules mentioned in the guidelines for Mining Industry by State Board.

(आर.के. बोरा)
क्षेत्रीय अधिकारी
रा.रा.प्र.नि.म., पाली

Signature valid

Digitally signed by
Ajay Kumar
DN: cn=, o=, ou=, email=, c=IN

2020.09.10 19:10



Regional Office Pali
Rajasthan State Pollution Control Board
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616

Registered

File No F(Mines)/Pali(Desuri)/1816()/2018-2019/2146-2147

Order No 2018-2019/Pali/3949

Date: 07/01/2019

Unit Id : 97,208

- XIII. That the lessee shall comply all the conditions as imposed in Environmental Clearance letter issued from District Level Environmental Impact Assessment Authority, Pali, Rajasthan vide letter No. DEIAA/ Pali/Sectt./Project/Cat.B2/EC/18-19/424, dated 30/11/2018.
- XIV. That, the lessee shall obtain separate consent to establish for any additions/changes/alteration/expansion.
- XV. That in compliance with NGT order dated 15/07/2015 in the matter of M.A. No. 680 of 2015 Original Application No. 123/2014 you are directed to remain aware about each decision/ order/ judgments in this regard and comply the same.
- XVI. That this consent is issued without physical verification of the mine area, and on the basis of the copies of valid lease agreement by Mining Department, and Environmental Clearance letter issued from District Level Environmental Impact Assessment Authority, Pali, Rajasthan vide letter No. DEIAA/ Pali/Sectt./Project/Cat.B2/EC/18-19/424, dated 30/11/2018, affidavit and other relevant documents submitted by the lessee. And if on verification any violation is observed this consent shall be revoked /refused without any notice and legal action shall be initiated accordingly.
- XVII. That this consent is subject to any order or direction from any Court of the competent jurisdiction.
- XVIII. That top soil shall be stacked separately and used for plantation & agriculture.
- XIX. That no natural watercourse and/or water resources are obstructed due to any mining operation. Adequate measures shall be taken for protection of the older-streams, if any, emanating / passing through the mining area during the course of mining operation.
- XX. That this Consent is liable to be revoked, if any complaint regarding Air, Water and Noise pollution is received and found correct after verification and in case Unit fails to comply with the Guideline & Specific Conditions laid down by the State Board.
- XXI. That the lessee shall submit Six monthly compliance report of Environmental Clearance.
- XXII That the project proponent/lessee shall comply all the conditions/decision/ order/ judgments as per notified in ESZ(Eco Sensitive Zone), if any.
- XXIII. That Rs. 25,000/- has been acknowledged as onetime fee for Environmental Clearance
- 8 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-Plot No. - 7** and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process any and for any addition/ modification/ alteration or change in process.

Signature valid
Digitally signed by
A.M. Sharma
DN: cn=A.M. Sharma,
o=, ou=, email=A.M. Sharma,
c=IN

2020.09.10 19:11



Regional Office Pali

Rajasthan State Pollution Control Board
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616

Registered

File No F(Mines)/Pali(Desuri)/1816()/2018-2019/2146-2147

Order No 2018-2019/Pali/3949

Date: 07/01/2019

Unit Id : 97,208

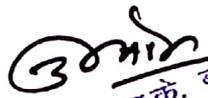
- 9 That all other General Conditions enclosed as Annexure shall be strictly complied with.
- 10 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and any such conditions as may be specified from time to time by the State Board under provisions of the aforesaid Act.
- 11 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 12 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Encl: As Above

Yours Sincerely

Regional Officer

Signature valid
Digitally signed by
AMT SHARMA
Date: 2019.01.07
14:52:33
Regional Officer


(आर.के. बठिया)
क्षेत्रीय अधिकारी
रा.रा.प्र.नि.म. पाली

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2020.09.10 19:11

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Regional Office Pali
Rajasthan State Pollution Control Board
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616



Registered

File No F(Mines)/Pali(Desuri)/1815(1)/2018-2019/2142-2143

Order No 2018-2019/Pali/3951

Date: 07/01/2019

Unit Id : 97,219

M/s Surya Marketing

Plot No. - B, at near village - Nadol, Tehsil - Desuri & Dist. - Pali 306603, Nadol

Tehsil : Desuri District : Pali

E-Mail : shekhawatsuryapratapsingh@gmail.com

Sub: Grant of Consent to Operate under section 25(26) of Water (Prevention & Control of Pollution) Act, 1974 for your Minor Mineral Mine at near Village-Nadol, Tehsil-Desuri, District- Pali (M.L.No-Plot No.-8).

Ref: (i) Your application dated 28/12/2018
(ii) Received at R.O 28/12/2018

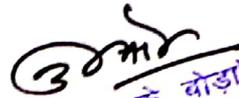
Sir,

In view of the details submitted vide your above referred application documents, the Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted for carrying mining activities. This consent is to the following stipulations:-

- 1 That this consent is being granted in favour of M/s. Surya Marketing, a Mine of Minor Mineral having M.L.No.-Plot No.-8 in an area measuring 3.0000 Hectares at/near Village-Nadol, Tehsil-Desuri, District-Pali.
- 2 That this consent is valid for a period from 28/12/2018 to 30/11/2023
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 GRANITE	200000.0000 TPA

- 4 That you shall maintain the condition of zero waste water discharge from your mining unit.
- 5 That your mining will not intersect the Ground Water Table during the consent period and the permission from the Central Ground Water Authority shall be obtained for intersection of Ground Water Table/ abstraction of ground water, if any. Submit a copy of the same to the Board.


(आर.के. बोडा)
क्षेत्रीय अधिकारी
रा.रा.प्र.नि.म., पाली

2020.09.10 19:11



Regional Office Pali
Rajasthan State Pollution Control Board
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Phone: 02932-231616

Registered

File No F(Mines)/Pali(Desuri)/1815(1)/2018-2019/2142-2143

Order No 2018-2019/Pali/3951

Date: 07/01/2019

Unit Id : 97,219

- 6
- I. That suitable air pollution control arrangements will be installed to control fugitive air emissions generated from the process or handling of raw materials.
 - II. That no trade effluent will be generated from the process. The domestic effluent, if any shall be treated through Septic tank/ Soak pit.
 - III. That the lessee shall submit new approved mining plan before expiry of submitted mining plan/Scheme.
 - IV. That the mining shall be carried out as per submitted approved mining plan/scheme.

Signature valid

Digitally signed by
ANIL SHARMA
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Regional Office Pali

Rajasthan State Pollution Control Board
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616



Registered

File No F(Mines)/Pali(Desuri)/1815(1)/2018-2019/2142-2143

Order No 2018-2019/Pali/3951

Date: 07/01/2019

Unit Id : 97,219

- 7 That the project proponent/lessee shall also strictly comply following specific conditions:-
- I. That this consent is issued to the unit on the basis of documents submitted by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.
 - II. That this consent is valid subject to the fulfilment of the other entire statutory requirement in other laws/acts/rules as applicable & all orders, directions, guidelines and standards laid down by the board from time to time shall be complied with.
 - III. That this consent "does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument of force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent".
 - IV. That the project proponent shall obtain Environmental Clearance and/or Wildlife Clearance from the Standing Committee of the NBWL, if and as may be required under the Environmental Protection Act, 1986 or the Wildlife (Protection) Act, 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
 - V. That this Consent is granted for the production capacity up to Granite 200000 TPA, Matric Ton Per Annum.
 - VI. That the lessee shall not increase the production beyond the consented Production capacity.
 - VII. That the lessee shall apply for renewal of this consent at least 120 days in advance prior to expiry date of this consent letter else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) (Amendment) Rules 2016.
 - VIII. That the lessee shall have to comply with the Guidelines for Abatement of pollution from mining operations issued by the Board vide letter no F.14(38) policy/RPCB/ Plg./ 2786-2817 dated 15.07.2011. The guidelines are available on website of the board (www.rpcb.nic.in).
 - IX. That the lessee shall comply with the standards, with respect to National Ambient air Quality, as prescribed vide MOEF notification No. GSR 826 (E) dated 16th November, 2009.
 - X. That the lessee shall comply with the MOEF notification S.O. 2731(E) dated 09th September, 2013 and amendments thereafter.
 - XI. That the lessee shall develop plantation as per specified norms in at least 33% of the lease area to maintain ambient air quality around the lease area.
 - XII. That the lessee shall submit point wise compliance of this consent order at the time of commissioning of the project or as per schedules mentioned in the guidelines for Mining Industry by State Board.


(आर.के. बोड़ा)
क्षेत्रीय अधिकारी
रा.रा.प्र.नि.म., पाली

Signature valid

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ANIL SHARMA
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Regional Office Pali
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XIII. That the lessee shall comply all the conditions as imposed in Environmental Clearance letter issued from District Level Environmental Impact Assessment Authority, Pali, Rajasthan vide letter No. DEIAA/ Pali/Sectt. /Project/Cat.B2/EC/18-19/424, dated 30/11/2018.

XIV. That, the lessee shall obtain separate consent to establish for any additions/changes/alteration/expansion.

XV. That in compliance with NGT order dated 15/07/2015 in the matter of M.A. No. 680 of 2015 Original Application No. 123/2014 you are directed to remain aware about each decision/ order/ judgments in this regard and comply the same.

XVI. That this consent is issued without physical verification of the mine area, and on the basis of the copies of valid lease agreement by Mining Department, and Environmental Clearance letter issued from District Level Environmental Impact Assessment Authority, Pali, Rajasthan vide letter No. DEIAA/ Pali/Sectt. /Project/Cat.B2/EC/18-19/424, dated 30/11/2018, affidavit and other relevant documents submitted by the lessee. And if on verification any violation is observed this consent shall be revoked /refused without any notice and legal action shall be initiated accordingly.

XVII. That this consent is subject to any order or direction from any Court of the competent jurisdiction.

XVIII. That top soil shall be stacked separately and used for plantation & agriculture.

XIX. That no natural watercourse and/or water resources are obstructed due to any mining operation. Adequate measures shall be taken for protection of the older-streams, if any, emanating / passing through the mining area during the course of mining operation.

XX. That this Consent is liable to be revoked, if any complaint regarding Air, Water and Noise pollution is received and found correct after verification and in case Unit fails to comply with the Guideline & Specific Conditions laid down by the State Board.

XXI. That the lessee shall submit Six monthly compliance report of Environmental Clearance.

XXII That the project proponent/lessee shall comply all the conditions/decision/ order/ judgments as per notified in ESZ(Eco Sensitive Zone), if any.

XXIII. That Rs. 25,000/- has been acknowledged as onetime fee for Environmental Clearance

- 8 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-Plot No.-8** and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process any and for any addition/ modification/ alteration or change in process.

Signature valid
Digitally signed by
ASST. COMMISSIONER
Date: 2019.07
14 23:14:30

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Regional Office Pali
Rajasthan State Pollution Control Board
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616

Registered

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- 10 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and any such conditions as may be specified from time to time by the State Board under provisions of the aforesaid Act.
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Encl: As Above

Yours Sincerely

Regional Officer

Copy To:-

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क्षेत्रीय अधिकारी
रा.रा.प्र.नि.म.पाली

Signature valid

Digitally signed by
AMIT SHARMA
Date: 2019.07.07
14:23:19 +05:30
Regional Officer

2020.09.10 19:13